91	Written Answers		[ RAJYA SABHA ]				to Questions	92.
1	2						3	4
							E po recommon	
	केरल ,		*		1.0		13091	2110.00
	मध्य प्रदेश						18786	2857.80
	महाराष्ट्र		*	*			24579	4024.28
12.	मणिपुर 💎		. 5-6		2,43		991	179.82
13.	मेघालय	, Te.	0.00				353	75.09
14.	नागालैंड		(*)	-	4		189	39.25
15.	उड़ोस्। .						6823	1368.62
16.	गंजाब .		382				9047	1689.60
17.	राजस्थान		541	٠.			15054	2365.30
18.	सिविकम		100	1			15	3.65
	तमिलनाड	*5	* 200				21247	3316.00
	विषुरा .	1, 1					696	97.33
	उत्तर प्रदेश	2					36857	5382.85
	पश्चिम बंगाल		190				23680	4481,92
	प्रंडमान ग्रौर निक	विद					66	15.22
	ोप सन्ह							
	प्ररुणाचल प्रदेश						36	6.91
	वंडीगढ़						325	56,50
	दादर और नगर ह	वेली					54	10.71
	मिजोरम						196	42.61
	पांडिचेरी पांडिचेरी						414	40.00
						,	2,42,405	40154.05

स्रोत -- उद्योग मंत्रालय । ग्रांक ड़े ग्रनन्तिम हैं।

## Setting up of a Statutory Corporation for sick Industrial Units

2435. SHRI VISHWA BANDHU GUPTA; SHRI HUSEN DALWAI: THAKUR JAGATPAL SINGH: •

SHRI CHANDRIKA PRASAD TRIPATHI:

DR. MOHD. HASHIM KID-WAI:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government have decided to set in? a statutory corporation to deal exclusively with sick industrial units; and
- (b) if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and. (b) Government have decided to convert the Industrial Reconstruction Corporation of India Limited (IRCl).,

Company established under the Companies Act, into a Statutory Corporation to be known as Industrial Reconstruction Bank of India (IRBI). The Reconstruction Bank will" wholly owned by the Central Government and will function as the principal credit and reconstruction agency for industrial revival and will coordinate the work of other institutions in industrial revival activities. IRBI will also assist and promote industrial development. In order to effectively deal with problem industrial sickness the proposed Reconstruction Bank will be invested with various powers including powers to take over the management; lease out or sell the industrial undertaking as a running concern; prepare schemes for reconstruction by scaling down the liabilities; submit schemes for merger or amalgamation for ap1proval of the Central Government? etc. The Reconstruction Bank will also have the power to submit scheme<sub>s</sub> for reconstruction of companies in liquidation or for their amalgamation with healthy concerns to approval if the High Courts for directed so to do by the High Courts.

## Awards under J.C.M. Arbitration regarding Overtime Allowance $t_0$ Central Government Employees

2436. SHRI RAM PUJAN PATEL: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that statements were laid by Government in both the Houses of Parliament in December, 1983 regarding modification of the awards given by the Board of Arbitration and Compulsory Arbitration on the revised rates of overtime for the Central Government employees; if so, what are the details in this regards;
- (b) whether it  $i_{s}$  also a fact that taking into consideration the sizeable

financial implications involved in tlifc acceptance of the awards which will affect the national economy, Government propose to refer the matter to the Fourth Pay Commission; and

(c) if so, what are the reasons for which the case\* of Staff Car Drivers and Despatch Riders were not referred to the Fourth Pay Commission and they were not treated at par with other categories of Central Government employees in this respect?

THE MINISTER OF STATE IN TBE MINISTRY OF FINANCE (SHRI S. M. KRISHNA); (a) to (c) In two different cases, the Board of Arbitration set up under the Scheme of Joint Consultative Machinery and Compulsory Arbitration gave awards for,} following changes in the existing scheme of overtime allowance for the staff of the Central Secretariat and allied offices:

- (i) The upper pay limit for admissibility of Overtime Allowance would be raised from Rs. 750 p.m. to Rs. 900 p.m. except in the case of such employees as are primarily engaged in supervisory duties and are jn receipt of Special Charge Allowance.
- (ii) The rate of Overtime Allowance would be 11 (one and a quarter) times the rate of emoluments.
- (iii) The existing ceiling of limiting overtime to 1/3 (one-third) of the monthly emoluments would be removed and the ceiling in respect of such- allowance would be limited to 1/3 (one-third) of the total number of working hours in a month during Parliament Sessions.

After due consideration of the various factors like the repercussions the awards were likely to have and the sizeable financial implication involved in acceptance of the awards, Government proposed to refer the matter to the Fourth Central Pay Commission which had already been set up for enquiring into the pay, allowances and other condtions of service of Central Government employees, A statement in this behalf for modifica-